



ఆంధ్రప్రదేశ్ రాజ పత్రము
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**PART I - NOTIFICATIONS BY GOVERNMENT, HEADS OF DEPARTMENTS
AND OTHER OFFICERS**

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NOTIFICATIONS BY GOVERNMENT

HOME DEPARTMENT

(COURTS-B)

AWARD OF COMMUNITY SERVICES AS PUNISHMENT - GUIDELINES..

[G.O.Ms.No.108, Home (Courts-B), 22nd May, 2026.]

NOTIFICATION

In exercise of the powers conferred by Section 4(f) of the Bharatiya Nyaya Sanhita, 2023 and in exercise of the powers conferred by Section 523 of Bharatiya Nagarik Suraksha Sanhita, 2023, the High Court of Andhra Pradesh hereby makes the following guidelines for award of Community Services as punishment.

Guidelines for Community Services

S. No.	Community Services	Place/Office of service	Authorizing Officer	Monitoring Authority	Duration of Community Service
1.	Cleaning /maintenance of wards and peripherals	Government Hospital/ Government Dispensaries	RMO/Dean or Designated Officer	District Probation Officer or any other appointed or designated officer by the State Government for the purpose	One day to Thirty-one days OR Forty hours to Two hundred forty hours.

2.	Casualty / OP Management	Government Hospital	RMO/Dean or Designated Officer	Do.	Do.
3.	Trolley/ Movement assistance	Government Hospital	RMO/Dean or Designated Officer	Do.	Do.
4.	Any other duties identified by RMO/Dean which requires more special/medical knowledge	Government Hospital	RMO/Dean or Designated Officer	Do.	Do.
5.	Cleaning /maintenance of study area, stock area, and peripherals	District / Sub Division Officer/ Legal Aid Clinics/ Any Govt. Library	Secretary, DLSA/Librarian /In-charge Officer	Do.	Do.
6.	Arranging of Books/Listing of Books or any clerical assistance or Binding	DLSA Office/District /Sub Division Office/Any Government Library	Secretary, DLSA/Librarian /In-charge Officer	Do.	Do.
7.	Cleaning of classrooms, library, labs, grounds and peripherals	Government Educational Institutions	HM/Principal or Designated Officer	Do.	Do.
8.	Cleaning / maintenance along with Municipal Corporation cleaning staff	Corporation/ Municipality/ Panchayat	Respective Commissioner or Designated Officer	District Probation Officer or any other appointed or Designated Officer by the State Government for the purpose	One day to Thirty-one-days OR Forty hours to Two hundred forty hours.
9.	Removal of weeds from roadsides	Corporation/ Municipality /Panchayat	Respective Commissioner or Designated Officer	Do	Do

10.	Any Cleaning or maintenance of public buildings, including police stations	Public Offices	Concerned Officers	Do	Do
11.	Traffic regulation, crowd regulation, premises/station cleaning, common areas maintenance	Police Station	SHO/Designated Officer	Do	Do
12.	Cleaning/Maintenance	Public Parks	Respective Commissioner or Designated Officer	Do	Do
13.	Cleaning/Maintenance	Old Age Homes/Mental Health Institutes/Hostels/Social Welfare Department Buildings	Warden/Incharge Officer/Designated Officer	Do	Do
14.	Tree Planting, watering, weed removal and maintenance work	Forest Department	Ranger/Incharge Officer/Designated Officer	Do	Do
15.	Cleaning/Maintenance or Clerical assistance	Zoo/Museums	Curator/Incharge Officer/Designated Officer	Do	Do
16.	Any other duty as part of Community service which the Court deems fit in the given case	Concerned Department	Concerned Officer	District Probation Officer or any other appointed or Designated Officer by the State Government for the purpose	One day to Thirty-one days OR Forty hours to Two hundred forty hours.

KUMAR VISHWAJEET.

Principal Secretary to Government.